

**IN THE NATIONAL COMPANY LAW TRIBUNAL,  
"CHANDIGARH BENCH, CHANDIGARH"**

**CP (IB) No.202/Chd/CHD/2018**

**Under Section 9 of the Insolvency &  
Bankruptcy Code, 2016 read with  
Rule 6 of the Insolvency and  
Bankruptcy (Application to  
Adjudicating Authority) Rules,  
2016.**

**In the matter of:**

Goodrich Foodtech Limited. ....Petitioner-Operational Creditor.

Versus

Rana Sugars Limited. ....Respondent-Corporate Debtor.

**Order dated on: 20.09.2018**

**Coram: HON'BLE MR. JUSTICE R.P.NAGRATH, MEMBER (JUDICIAL)  
HON'BLE MR. PRADEEP R.SETHI, MEMBER (TECHNICAL)**

For the petitioner: Mr.P.D.Sharma, Practising Company  
Secretary.

For the respondent: None.

**Per: R.P.Nagrath, Member (Judicial):**

**ORDER (Oral)**

The authorised representative of the petitioner seeks and is permitted to withdraw the instant petition and it is submitted that the parties have settled the matter. Therefore, the instant petition stands dismissed as withdrawn without any liberty to file fresh petition on the same cause of action.

Sd/-  
(Pradeep R.Sethi)  
Member (Technical)

September 20, 2018.

Ashwani

Sd/-  
(Justice R.P.Nagrath)  
Member (Judicial)